

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No.119/2020

NOOR HASAN ALIAS NOORA

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(With appln.(s) for IA No.130638/2019 - EXEMPTION FROM FILING O.T.)

WITH Diary No.22408/2021 (II)

(With appln.(s) for I.R. and IA No.122427/2021-CONDONATION OF DELAY IN FILING and IA No.122428/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.122430/2021-EXEMPTION FROM FILING O.T.)

Date : 29-11-2021 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE A.S. BOPANNA

For Appellant(s) Mr. Rajesh Srivastava, AOR
 Mr. Deepak Sahni, Adv.
 Mr. Sumit Sahni, Adv.

For Respondent(s) Mr. Rajan Kumar Chaurasiya, Adv.
 Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(Crl) Diary No.22408/2021

- 1 Delay condoned.
- 2 Issue notice.
- 3 Mr Rajan Kumar Chaurasiya, learned counsel appears on behalf of the State of UP in the companion appeal and accepts notice in the present proceedings.
- 4 List the matter on 13 December 2021.

(CHETAN KUMAR)

(SAROJ KUMARI GAUR)

A.R. - cum-P.S.

Court Master